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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 2451/2004

New Delhi this the 9th day of March, 2007

**Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)
Hon'ble Mrs. Chitra Chopra, Member (A)**

1. **Deepak Shirahatti,
PSA & DI0 (Scientist-D),
S/o Shri Satyabodh Shirahatti,
42, Vishwasakha Colony,
Khargone 451001
Madhya Pradesh.**
2. **Dilip Dadhich
Principal Systems Analyst,
(Scientist- D),
S/o Dr. Jagdish Prashad Dadhich,
A-85, Sangam Nagar, Indore,
Madhya Pradesh.**
3. **Swadesh Shrivastava,
Sr. System Analyst
(Scientist-C),
S/O Arvind Shrivastva,
6, Dwarkapuri, Katra Sultanabad,
Bhopal, 462003 (Madhya Pradesh)**
4. **Arvind Kumar Choudhry,
Sr. System Analyst,
(Scientist-E),
S/o Shri I. N. Choudhry,
House No. 533/9 B, Saket Nagar,
Habib Ganj, Bhopal 462024
Madhya Pradesh.**
5. **Ashutosh Pandit,
Scientist-B,
S/o Ramesh Ramchandra Pandit,
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Hoshangabad Road, Bhopal 462026
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6. Arvind Soley,
Scientist-C,
S/o Late Shri L. D. Soley,
32, Deepak Ho. Society,
Chunabhatti, Kolar Road, Bhopal,
Madhya Pradesh.
7. Dharmendra Singh Yadav,
Scientist-C (DIO),
S/o Shri Kanhai Singh Yadav,
M-194, Vyas Nagar, Ujjain 456010
Madhya Pradesh.
8. Rahul Kumar Chatterjee,
Scientist-C,
S/o Shri K.K. Chatterjee,
G-2/145, Gulmohar Colony,
Bhopal 462039
Madhya Pradesh
9. Mahesh Kumar Sharma,
Scientist-C/DIO
S/o Sh. Deo Dutt Sharma,
Flat No. 101, E-7/823, Arera Colony,
Bhopal 462016
Madhya Pradesh

..Applicants

(By Advocate Shri Ajesh Luthra proxy for Shri Vikrant Yadav)

VERSUS

1. Union of India,
through the Secretary,
Ministry of Communications and
Information Technology,
Govt. of India, New Delhi.
2. The Director,
National Information Centre,
Department of Information Technology,
Govt. of India, A Block, CGO Complex,
Lodhi Road, New Delhi.

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3. The Secretary,
Ministry of Personnel, Public Grievances and
Pensions,
(Department of Personnel and Training)
Govt. of India, New Delhi

..Respondents

(By Advocate Shri M.M. Sudan)

O R D E R (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)

We have heard counsel for applicants as also the respondents. It is seen that the plea of the applicants was similar to the one of his colleagues, who had filed OA No 1715/2004 (Smt. Santosh Wadhwa and Ors. Vs. UOI & Ors), which is not disputed.

2. The above case has been decided by this Tribunal upholding the claim of the applicants, therein. It is brought to our attention that the facts of the earlier OA bearing No. 2487/2003 are similar in the present case. OA No. 2487/2003 which was taken up to Hon'ble High Court , and the Judgment of this Court has been upheld in WP (C) No. 20076/2004.

3. In the aforesaid circumstances, propriety demands that benefits which have been given in OA 1715/2004 shall be extended to the applicants in the present case also.

Chitra Chopra
(Chitra Chopra)
Member (A)


(M. Ramachandran)
Vice Chairman (J)

3.4.2007

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OA 2451/2004

Present: Sh. Ajesh Luthra, counsel for applicant.
None for respondents.

An order in this OA had been passed on 09.03.2007. Since an error was crept in the said order, we suo motu re-posted the matter for re-hearing on 03.04.2007.

Respondents submitted that a judgment, as it stands today, required to be changed appropriately in line of submissions made on an earlier date of hearing as the OA was disposed of on the basis of decision in OA No. 2487/2003.

We find that OA No. 2487/2003 had been dismissed. Although the matter was taken up by the High Court whereby a judgment had been upheld but no relief was granted to the applicant and resultantly we are of the view that no interference is required to be made. In view of the above, the present application stands dismissed.

This order is to be tagged along with order dated 9.03.2007

Chitra Chopra
(Chitra Chopra)
Member (A)

M. Ramachandran
(M. Ramachandran)
Vice Chairman (J)

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